

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 344 of 2019

IN THE MATTER OF:

Venus Management Consultants Pvt. Ltd. & Anr ...Appellants

Versus

.....

...Respondent

Present:

For Appellant: Ms. Rachitta Priyanka Rai, Advocate.

O R D E R

28.11.2019 After hearing learned counsel for the Appellant, we find that in terms of impugned order dated 15th October, 2019 passed by the National Company Law Tribunal, New Delhi, Court-V, has dismissed the joint application of the parties for merger of Companies for default in appearance of the parties.

There is no order on merit and the Appeal would not lie. This appeal is accordingly disposed of giving liberty to the Appellant(s) to approach the Tribunal for setting aside the order of dismissal on the ground of default in appearance of parties and seeking its restoration.

In dealing with such application, the Tribunal will not raise the issue of limitation in regard to filing of petition, provided such application for restoration is filed within one week from today.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

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